SHRIMATI BIJOYA CHAKRA-VARTY: I am on a point of order.

THE. VICE-CHAIRMAN (SHRI JAGESH DESAI): I will allow from this side also. (Interruptions).

SHRI SATYA FRAKASH MALA-VIYA: Political murders are taking place in U. P. and Rajiv Gandhi ... (Interruptions).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Virendra Verma aiso can speak (Interruptions).

SHRI SATYA PRAKASH MALA-VIYA: This is a violation of our rules.

श्री बीरेन्द्र वर्मा : ग्राप गलत परिपाटी चलान चाहते हैं, चेयरमैन ने मना कर दिया था।

SHRI MIRZA IRSHADBAIG: You cannot stop us. (Interruptions),

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I will give opportunity to speak to this side also.

श्री वीरेन्द्र वर्मा: हम म नने व ले नहीं हैं, ये पोलिटिकल कैंपिटल बनाना चाहते हैं . . . . . (व्यवधान)

THE VICE-CHAIRMAN JAGESH DESAI): According to the situation that develops in the House, the Chair can decide. I want smooth conduct of the House. (Interruptions). Women Members are very much agitated. I have to see that they are given an opportunity. (Interruptions). Shrimati Sudha Vijay Joshi. (Interruptions).

श्री शरद यादव (उत्तर प्रदेश): श्रीमन, यह कौन सा नियम है ? . . . . (व्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You cannot tell me. You go to your seat and speak. (Interruptions). I now adjourn the House for 15 minutes.

> The House then adjourned at twenty minutes twelve of the clock.

The House reassembled at thirtynine minutes past twelve of the clock.

[The Vice-Chairman (Shri Jagesh Desai) in the Chair.1

REFERENCE TO THE PROCEDURE FOR ALLOWING SPECIAL MO-TIONS—Contd.

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): Mrs. Sudha Joshi...

श्री सत्य प्रकाश मालवीय : मेरा व्यवस्था का प्रश्न है। जो राज्य सभा का बलिटिन इस सदन के सदस्यों को दिया गर्या है उसमें दिया हुआ है कि अगर स्पेशल मेंशन किसी को देना है तो वह सवा दस बजे तक दे। यह चेयरमैन के कमरे में दिया जाये । फिर स्पेशल मैंशन का एक फार्म भी होता है। मैंने भी स्पैशल मैशन दिया था । मुझ को पीले कागज पर नोटिस मिला है कल भी मिला था कि भ्रापका स्पेशल मैंशन भ्रंडर कंसी-डरेशन है। ग्राज जो 11 स्पेशल मैंशन लिये हए हैं उसमें सुधा जोशी जी का स्पेल मैंशन नहीं है और वह इस विषय को उठाने की कोशिश कर रही हैं। ग्राप उनको अनमति दे रहे हैं। आप अनुमति दें इस पर मझे ग्रापत्ति नहीं है। मेरी ग्रापत्ति यह है कि जो निशम है स्रौर जो बुलैटिन आपने बांटा है उसका पालन सारे सदन को करना चाहिए ग्रीर उसका पालन ग्राप को करना चाहिए।

दूसरा मेरा निवेदन यह है कि जिस विषय को वह उठाना चाहती हैं इसमें मुझे कोई श्रापत्ति नहीं । लेकिन नियम के ग्रन्तर्गत होना चाहिए । जो रूल है स्पेशल मैंशन के अगर उसका पालन हम लोग हीं करेंगे, भ्राप हीं करेंगे तो कैसे सदन चलगा। इसलिए कनूनी तरीके से नोटिस ग्राना चाहिए तभी सभापति जी उस पर ग्रपने विचार दें।

श्री इंश दत्त यादव : उपसभाषाक्ष जी, ग्रापको ग्रगर स्पेशल मैंशन उठाने की इजाजत देनी चाहिए तो वह रूल्ज के अनुसार ही देनी चाहिए । नियम यह है कि सवा 10 बजे तक प्रिटेड फाम पर यह होना चाहिए । स्पेशल मैंशन देने का एक तरीका है, उसी को परमिशन देनी

चाहिए । लेकिन इन्होंने सादे कागज पर लिखकर दे दिता... (क्यवधान) । मेरा आपसे अनुरोध है कि अगर आग चाहते हैं तो एलाउ करें, लेकिन उसको नित्रमों के अनुसार ही एलाउ करें। अगज इसको एलाउ करें। आज इसको एलाउ करना गेर-कान्नी होगा । इसको इस माननीत्र सदन के नित्रमों के अनुसार ही एलाउ किया जाना चाहिए । मेरा आपसे अनुराध है कि अगर आप चाहते हैं तो इसका कल उठाया जाय और नित्रमों के अनुसार उठाया जाय और नित्रमों के अनुसार उठाया

THE MINISTER OF STATE IN THE MINISTRY OF PARIAMENTARY AFFAIRS (SHRI M. M. JACOB): Sir, I want to make two or three points in this connection.

First of all, Special Mentions in this House are based on precedents followed here and there is no special rule for a Special Mention. But the precedent is to give it before 10 o'clock, whatever notice you have to give. But there are occasions in this House—and there have been occasions even in this very same session and in the previous session—when Members come with some urgent and important matters, even at the time when the Chairman is sitting in the Chair...(Interruptions)...

SHRI SATYA PRAKASH MALA-VIYA: He has refused and he has never allowed ... (Interruptions) ... The Chairman might have been approached. But he has refused... (Interruptions)...

SHRI M. M. JACOB: I am coming to that; I am coming to that only.

So, Sir, the Chairman has the power to allow a Special Mention, even suspending the normal rules, if there is a provision under Rule 267. But, Sir, in this case, there is no rule actually to be suspended also. So, the Chairman has the right to allow a Special Mention at any time

when the Chairman decides to allow it. So, in this case, the Chairman or the Vice-Chairman now occupying the seat, has the right to allow a Special Mention.

श्री शरद यादव: श्रीमन, मेरा निवेदन यह है कि हम इसको इसलिये प्रयोज कर रहे हैं कि यह कनान के खिलाफ है। दसरी बात मैं यह कहना चाहता हूं जो द्रेजरी वैंचेज के लोग हैं वे श्राज ही इसको बगैर कानून के उठाकर इसका राजनैतिक लाभ उठाना चाहते हैं। इस हाउस के एक मेम्बर हैं उनके बेटें की वें बह थी...(अयवधान)

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu): Sir, I am on a point of order...(Interruptions)....

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, please... (Interruptions)...

SHRIMATI JAYANTHI NATA-RAJAN: We are not taking any political advantage ... (Interruptions)...We are concerned about the death of a woman... (Interruptions)...We are not taking any political advantage ... (Interruptions)...I won't agree with that. This is unfair. He is imputing motives... (Interruptions)...

श्री शरद यादव: श्रीमन मेरा विनम नियेदन यह है कि इस हाउस के एक मेम्बर के बेटी की वह बहु श्री (अयवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, please... (Interruptions)...

SHRIMATI JAYANTHI NATA-RAJAN: A woman has been murders...(Interruptions)...The grand-daughter-in-law of a person has been murdered. We cannot make any mention of it?...(Interruptions)...

श्री शरव बावब: आप इसको एलाऊ करने हैं तो आप एक ऐसा उदारण पेश कर रहे हैं (श्यवधान)...मेरा कहना

श्री शरद यादवी

यह है कि ग्राप ऐसा उदाहरण पेश कर रहे हैं कि हर मामले को निजी मामला बनाकर उसका राजनैतिक इस्तेमाल किया जाय . . . (व्यवधान)

SHRIMATI JAYANTHI RAJAN: We are not making any political capital... (Interruptions)...

श्रीमती सूर्यकांतः जयवंतराव पाटील: यह निजी मामला नहीं है।

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): Let us not mention that now. You just tell what you want... (Interruptions) ...

श्री शरद यादव : श्रीमन् मेरा विनम्प्र निवेदन है कि इस प्रकार से इसका राज-नैतिक इस्तेमाल किया जा रहा है . . . (व्यवधान)

SHRIMATI JAYANTHI NATA-RAJAN: You cannot allow him to speak like that, Sir... (Interruptions) . . .

THE VICE-CHAIRMAN JAGESH DESAI): No, please...(Interruptions)...Yes, Mr. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY: Sir, I do not want to say anything on the issue raised. I am only on the procedure side.

Sir, just now I have heard Mr. Jaunder cob saying that circumstances the Chair has got the discretion to allow any mention to be made in the House. It is true that under extraordinary circumstances, when the House is exercised on an issue, the Chair has been requested to depart from the traditions and the conventions and I am aware of that. But here is a case where the matter comes directly under the State Government. I am not arguing on that at all. I know the feelings, Sir,... (Interruptions) ... I know the feel-

ings because I am also exercised. But, Sir, I am only commenting on the submissions made by Mr. Jacob. I do not think that at any time in the past a Special Mention was permitted just by the Chair. Many issues have been raised I know. But I do not think that any Special Mention has been permitted by the Chair on the spot, without giving notice. This is for you. This is for future guidance also. It is for you to consider whether Special Mentions can be allowed without a formal notice being given.

VICE-CHAIRMAN JAGESH DESAI): I have heard both the sides. Sometimes if a situation arises in such manner, then for conducting smooth functioning of House also we have to make some kind of adjustment. In the past also even a Special Mention was converted into a full debate.

SHRI SATYA PRAKASH MALA-VIYA): That is a different point.

THE VICE-CHAIRMAN JAGESH DESAI): And secondly. women Members were so much agitated. Then I thought that it is better that it should be allowed, and from this side also some Members should be allowed. But this should not be taken as a precedent. But the situation was such. Then I thought that I should discuss it with the leaders of the opposition also. I think we came to some conclusion that one will be allowed from this side and one from that side. As such, please allow me to proceed like this. I ask Mrs. Sudha Joshi to speak.

श्री ईश दत्त यादव : माननीय उपसभाध्यक्ष जी, एक मिनट के लिए... (व्यवधान) . . . इसको कल कर दें . . . (स्यवधान) इसको नियमानुसार कर दें।

(SHRI VICE-CHAIRMAN THE ailowed JAGESH DESAI). I have